

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,
Saktijit Dey, Judicial Member]**

ITA No. 1928/Mum/2019
Assessment Year: 2010-11

Mount Overseas Pvt. Ltd.
202, May Building,
297/299/301, Princess Street,
Near Marine Lines, Flyover,
Mumbai-400 002
[PAN: AAECM 1950 A]

..... Appellant

Vs.

**Income Tax Officer, Ward-12(3)(4)
Mumbai**

.....Respondent

Appearances:

Ryan Saldanha for the appellant

Gurbinder Singh for the respondent

Date of concluding the hearing: : January 8, 2021

Date of pronouncement : January 8, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 8th day of January, 2021.

Sd/-
Saktijit Dey
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 8th day of January, 2021

Roshani, Sr. PS

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai